

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 402**  
**IA/3284/ND/2022 IN IB/84/ND/2022**

**IN THE MATTER OF:**

L &T Finance Limited ... Applicant  
Versus ...  
Proview Infrastructure Private Limited ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**  
**Order delivered on 22.08.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Manmeet Singh and Nishtha Chaturvedi, Adv.  
For the Respondent :

**ORDER**

**IA No. 3284/ND/2022:**

Mr. Chaturvedi, Learned Counsel for the Phoenix ARC Private Limited i.e the applicant stated that he wants to withdraw the present application. In view of the statement made by Learned Counsel for the applicant, the present application i.e. IA No. 3284/ND/2022 stands dismissed as withdrawn.

**IB-84/ND/2022:**

Learned Counsel for the applicant Ms. Nishtha Chaturvedi has also appeared in the main petition and stated that she wants to withdraw the main petition i.e. IB-84/ND/2022, in view of the CIRP proceedings initiated by this Tribunal in IB-199/2022 titled as Sawaria Seth Infratech Private Limited Versus Proview Infrastructure Private Limited.

Accordingly, present petition stands dismissed as withdrawn with the liberty to the applicant to file their claim before the IRP.

File be consigned to records.

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**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**